

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

ST/MISC/60094/2020 in Appeal No. ST/61347/2019

[Arising out of OIA No.CHD-EXCUS-001-APP-120-19-20 dated 21.8.2019 passed by the Commissioner (Appeals), Central Goods & Service Tax, CR Building, Plot No.19, Sector 17C, Chandigarh)

M/s. Consort Builders Pvt.Ltd.

Appellant

(Site Educational City, Saranpur, C/o Shri Vile Parle
Kelawani Mandal, Sarangpur, Chandigarh)

VERSUS

Commissioner, CGST, Chandigarh

Respondent

(CR Building, Plot No.19, Sector 17C, Chandigarh)

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: S/Shri Vijay Gupta & Piyus Yadav, ARs

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.60501/2021

DATE OF HEARING/ DECISION: 05.03.2021

PER ASHOK JINDAL

The appellant has filed miscellaneous application for withdrawn of the appeal as they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the miscellaneous application is allowed and appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**